

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI
(under Section 26 read with Section 18 of the National Green
Tribunal Act, 2010)**

Miscellaneous Application No: 18 of 2024

In

Original Application No.135 of 2021

Gopal,
Byepass Road, Opp SMT Marriage Hall,
Tuthampatti Post, Omalur Taluk,
Salem District, Tamilnadu – 636 606
advshan3373@gmail.com

.....Applicant

Vs

K.Palaniyappan,
And 6 others

....Respondents.

INDEX TO THE ADDITIONAL TYPED SET OF PAPERS

<u>S.No</u>	<u>DATE</u>	<u>PARTICULARS</u>	<u>PG NO.</u>
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ALL THE ABOVE DOCUMENTS ARE TRUE COPIES OF ORIGINALS
DATED AT CHENNAI ON THIS 6th NOVEMBER 2024



THROUGH

COUNSEL FOR APPLICANT

M/s. H.LUCIA PRIYADARSHINI (1836/2016)
A.S.SHANMUGA RAJAN(3373/2018)

OFF: 125/257, 3rd Floor, Canara Bank Building,
Angappa Naicken St, Broadway, Chennai – 600 001

COUNSEL FOR APPLICANT
advshan3373@gmail.com
Ph: 8825510662

ANNEXURE - P

1

APPENDIX - IV-A
GOVERNMENT OF TAMIL NADU
DEPARTMENT OF GEOLOGY AND MINING
BRICK KILN REGISTRATION CERTIFICATE

Roc.129- 2/2018/Mines-A/

District: Salem.
Date: 14 -04-2018.

This is to certify that the brick kiln owned by Thiru. Gopal S/o. Palaniappagounder, Thuttampatty Bypass, Desavilakku (North) Village, Omalur Taluk, Salem District has been registered for the purpose of obtaining permission for quarrying brick earth from patta lands only.

2. The details of kiln is as detailed below :

(a) Location of Country Kiln :

- (i) Taluk : Omalur Taluk.
- (ii) Village : Desavilakku (North).
- (iii) S.F.No : 75/1 B.

(b) Number of vents : 10.

3. The registration is now valid for a period of three years from the date of issue.

(Sd/-Rohini. R. Bhajibhakare)
District Collector,
Salem.

//True Copy/By Order//

[Signature]
For Collector,
Salem



14/4/2018
13/4/2021
Renew not of one in 2021

14/4/18

தமிழ்நாடு மின் உற்பத்தி மற்றும் பகிர்மான கழகம்

தலைப்பு

உதவி பொறியாளர்
இயக்கமும் & பராமரிப்பும்
தமிழ்நாடு மின்உற்பத்தி & பகிர்மான கழகம்
பாப்பம்பாடி பிரிவு,
சின்னப்பம்பட்டி-636 306

பெயர்

M. சௌபான்
S/o M. முன் சய்யன்
பி.கி.எண் 137.002.865 IV
தலைப்பு

திகதி: 2021/12/24/பி.கி.எண்/21 | 2022 மார்ச் 20.2.22

யூ,

மேலே: மின்சாரம், சி.கி.எண் 137.002.865 IV
மாதிரி கட்டுவாட்டை உடனடி உத்தரவுகளை
மேல் கிணைய எண் 137.002.865 IV
மேல் துணைப்படி மின்சார கட்டுவாட்டை
கட்டுவாட்டை.

மேலே: Tamilnadu pollution control Board
Proceeding NO: TNPCB/172/R2021
R023413/Closure/AIR/2021
dt 24.12.2021.

மேலே உள்ள மின்சார கட்டுவாட்டை மாதிரி கட்டுவாட்டை உடனடி
மேல் கிணைய எண் 04137002865 / IV
மேல் கிணைய எண் கட்டுவாட்டை மின்சார கட்டுவாட்டை
மேல் 30.12.2021 முதல் துணைப்படி மின்சார கட்டுவாட்டை
மேல் கட்டுவாட்டை மின்சார கட்டுவாட்டை.

யூ. சௌபான் 20/09/2022
உதவி பொறியாளர்
இயக்கமும் & பராமரிப்பும்
தமிழ்நாடு மின்உற்பத்தி & பகிர்மான கழகம்
பாப்பம்பாடி பிரிவு,
சின்னப்பம்பட்டி-636 306

Translated copy
4

Tamilnadu Generation and Distribution Corporation Limited

From,	/	To,
The Assistant Engineer	/	P.Gopal
Tamil Nadu Electricity Generation	/	S/o.Palaniappa Gounder
and Distribution Corporation	/	M.E.No.137.002.865 IV
Operation & Maintenance,	/	Thuttampatty
Pappampadi, Chinnappampatty-636 306	/	

Ka.No: U/Poo/O&M/Ka.UPo/A.No.21/2022 Dated 20.02.2022

Respected Sir,

Sub : Electricity – Me.Mi.Vi.Ve.Pappampadi P – Pollution Control Board Orders –
EB Assessment No.137.002.865 IV – Electricity Disconnected date
intimation – regarding.

Ref : Tamilnadu Pollution Control Board proceeding
No.TNPCB/T2/F023413/closure / Ar/2021 dt: 24.12.2021

As per the above reference cited, as per orders of Pollution Control Board proceeding, the Electricity assessment number 04137002865/IV, has been disconnected on 30.12.2021 and the same is informed to your goodselves.

The Assistant Engineer
Tamil Nadu Electricity Generation
and Distribution Corporation
Operation & Maintenance
Pappampadi, Chinnappampatty-636 306



Other Petitions - TNPCB (TN/ENVFOR/SLM/I/PORTAL/21MA R22/3329854)

21 Mar 2022 07:02:11M



மான்புமிகு முதல்வர் அவர்களுக்கு வணக்கம்,
துண்டிக்கப்பட்ட எனது விவசாய மின் இணைப்பை நீண்டும் வழங்க



மின் இணைப்பு விண்ண.pdf



முந்தைய

அடுத்தது



Appeal Option



There are no actions perform,

Translated copy

(6)

Mudhalvarin Mugavari Department

Other Petitions – TNPCB (TN/ENVFOR/SLM/I/PORTAL/21MAR22/3329854)

21MAR2022


Greetings to the Hon'ble Chief Minister,

Kindly restore my disconnected Agri Electricity Connection.

Annex : Electricity Connection application.pdf

Previous

Appeal option.

 மக்கள் குறை தீர்க்கும் நாள் (COLLMGDP)	
மனு எண் மற்றும் நாள்	TN/ENERGY/SLM/I/COLLMGDP/23MAY22/3605803 & Date : 2022/23/05
குறை தொடர்பான அரசுத் துறை	Energy Department (ENERGY)
குறையின் வகை	No Power Supply
குறையின் உட்பிரிவு	No Power Supply
பொறுப்பு அலுவலர்	Superintendent Engineer - TANGEDCO
மனுதாரர் பெயர்	கோபால்
குறை: பொது/ தனிநபர்	Individual Grievance
விளக்கம் : தவறுதலாக துண்டிக்கப்பட்ட எனது மின் இணைப்பை (விவசாய) மீண்டும் வழங்க வேண்டி மனு	
முகவரி : துட்டம்பட்டி, ஒமலூர், Omalur (10), Mettur (94), Salem (SLM), Tamil Nadu, India. கைப்பேசி எண் : 9791573330	
இது கணினி வழியாக உருவாக்கப்பட்ட அறிக்கை. அலுவலரின் கையொப்பம் தேவையற்றது.	
குறிப்பு: தங்களது மனு ஒப்படைப்பு மற்றும் அதன் மீதான இறுதி நடவடிக்கைக் குறித்து தங்களுடைய கைப்பேசிக்கு குறுஞ்செய்தி அனுப்பப்படுகிறது. மனுவின் நிலை அறிய முதலமைச்சரின் உதவிமைய செயலியினை பதிவிறக்கம் செய்யவும் - https://zurl.to/cmhelpline	

Public Grievance Redressal Day (COLLMGDP)

Application Number and Date	TN/Energy/SLM/1/COLLMGDP/23May22/3605803 & Date: 2022/23/05
Grievance related Government Department	Energy Department (ENERGY)
Grievance type	No Power supply
Grievance sub division	No Power supply
Responsible officer	Superintendent Engineer – TANGEDCO
Applicant name	Gopal
Grievance : Public/Individual	Individual Grievance
Explanation : Application to restore my wrongly disconnected electricity connection (Agriculture)	
Address: Thuttampatti, Omalur, Omalur (10) , Mettur (94) Salem (SLM), Tamilnadu India Phone Number : 9791573330	
This is automated generated report. Signature of the officials is not necessary	
Note : Your application submission and action taken on the application status is sent to your mobile phone through SMS. To know the status download Mudhalamaicharin Helpline application – https://zurl.to/cmhelpline	

அனுப்புதல்
கோபால்,
த/பெ. பழனியப்ப கவுண்டர்,
துட்டம்பட்டி பைபாஸ்,
துட்டம்பட்டி அஞ்சல்,
சேலம் - 636306.

பெறுதல்.

சேர்மேன் அவர்கள்,
தமிழ்நாடு மாசுகட்டுப்பாட்டு வாரியம்,
சென்னை

ஐயா

பொருள்: தவறுதலாக துண்டிக்கப்பட்ட எனது விவசாய மின்-
இணைப்பை மீண்டும் வழங்க விண்ணப்பம் அனுப்புதல்-சார்பு.

பார்வை:

1. மின் இணைப்பு தகவல்.
2. சேலம் மாவட்ட சுற்றுச்சூழல் அலுவலர் அவர்களின் செயல்முறைகள் F.NA/DEE/SLM/A/2021, DATED 10.8.2021.
3. 23.11.2021 நாளிட்ட எனது தரப்பு விளக்க அறிக்கை.
4. Brick Kiln Registration Certificate Roc.129-2/2018/Mines/date 14.04.2018
5. Proceeding No: TNPCB/T2/F.023413/Closure/Air/2021, Dated 24.12.2021.
6. GO 39 Industries MMC Department dated 04.04.2017.
7. 28.01.2022 நாளது எனது விண்ணப்ப நகல்.
8. மேட்டூர் மின் பகிர்மான மேற்பார்வை பொறியாளர் கடிதம்.
9. 14.03.2022 நாளிட்ட எனது கடிதம்.
10. இணைப்புக்குழு அறிக்கை.
11. TNPCB (TN/ENVFOR/SLM/PORTAL/21MAR22/3329854) நாளிட்ட முதலமைச்சர் தனிப்பிரிவு மனு.
12. 4.07.2022 நாளிட்ட எனது தடையின்மை சான்று வேண்டும் உறுதிமொழி பத்திரம்
13. 28.07.2022 நாளிட்ட எனது தடையின்மை சான்று வேண்டும் உறுதிமொழி பத்திரம்.
14. முதலமைச்சர் உழவர் பாதுகாப்பு திட்ட அடையாள அட்டை.



From,

**P.Gopal
S/o. Palaniappa Gounder
Thuttampatti Bye Pass
Thuttampatti Post
Salem - 636 306**

To,

The Chairperson,
Tamilnadu Pollution Control Board,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai 600 032

Respected Sir/Madam,

Sub:- Representation to restore my wrongly disconnected Agri EB Connection - reg.

Ref:-

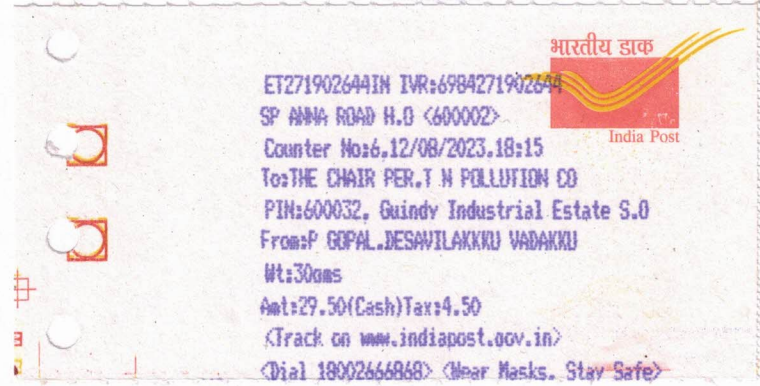
1. EB Assessment details.
2. District Environmental Engineer Salem Proceedings in F.NA/DEE/SLM/A/2021 dated 10.08.2021
3. My explanation dated 23.11.2021
4. Brick Kiln Registration Certificate Roc.129-2/2018/Mines date 14.04.2018
5. Proceeding No.TNPCB/T2/F/023413/Closure/Air/2021, dated 24/12/2021.
6. GO 39 Industries MMC Department dated 04.04.2017
7. 28.01.2022 My Application
8. Mettur TANGEDCO Operation Engineer letter
9. My letter dated 14.03.2022
10. Joint committee report
11. TNPCB (TN/ENVFOR/SLM/PORTAL/21MAR22/3329854) dated CM Cell application
12. 4.07.2022 dated my no objection affidavit
13. 28.07.2022 dated my no objection affidavit
14. ID of Mudhalamaicharin Uzhvar Paathukaapu Scheme

Seal of TNPCB dated 27.04.2023

From,

Chennai
11.08.2023

P.Gopal
S/o. Palaniappa Gounder
Desavillakku Vadakku
Omalur Taluk
Salem - 636 306



To,

The Chairperson,
 Tamilnadu Pollution Control Board,
 Alandur Road, Guindy Industrial Estate,
 Guindy, Chennai 600 032

Respected Sir/Madam,**Sub:-** Reply to the show cause notice - regarding.**Ref:-**

1. Show cause notice - Tamilnadu Pollution Control Board proceeding number: TNPCB/T1/F.023413/SLM/SCN/2023 dated:24.07.2023
2. My reply dated 11.08.2023 to the above ref (1) show cause notice.

We had received the above referred (1) show cause notice dated 24.07.2023 through post on 28.07.2023 and this reply is sent within 15 days from the date of receipt ie.,11.08.2023

1. I submit that, I am a Farmer aged 65 years and I am the owner of the agricultural land in S.No.75/1B in Desavillakku South Village.

B. Gopal

2. I submit that, during the monsoon failure seasons, I used to run a very ^{small} small Brick Kiln in the above said survey number with a valid BRICK KILN REGISTRATION CERTIFICATE from the Department of Geology and Mining.
3. I submit that, I had obtained permission from the Government of Tamilnadu Geology and Mining Department in Registration Certificate Roc.129-2/2018/Mines-A/ dated 14.04.2018 for quarrying a brick earth from my patta lands for a period of 3 years ie., till March 2021 and have been running a brick kiln with all valid legal licenses.
4. I submit that, I am an illiterate and under the guidance of the Government Officials, I had been legally running a small Brick Kiln in my survey number with the above said license from the Geology and Mining Department. I submit that, since the quarrying activity and the brick kiln activity is very small and seasonal, the Government officials never insisted or never demanded or never instructed me to get the license from the Tamilnadu Pollution Control Board or any other Environment related department.
5. I submit that, since I am illiterate and since no major money investment arise in the small brick kiln, I had involved in the Brick Kiln activity with the daily wages coolies and poor labourers around our village on the off-season of agri-activities, which is only a prime source of my village. The Brick Kiln activity is very small, such that no environmental issue arise during the brick processing activity. The Government authorities knows this fact very well and it can be seen that no licenses or certificate were insisted by the Government officials.

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6. It is submitted that, I recently came to know that, one Mr.Palaniappan filed a original petition before the Hon'ble National Green Tribunal as O.A.No.135 of 2021 and the Hon'ble Court had passed a series of orders. It is most humbly submitted that, no notice was given to me regarding the above said Original Application and I had no knowledge about the said case till the issuance of this show cause notice. I further state that, the said Original application was filed out of vengeance against me and the said petitioner had no intention of environmental concern. It can be seen that the said petitioner had never made his appearance before the Hon'ble Tribunal after the first two hearings.
7. I submit that, based on the above said original application, Joint committee was constituted and it is seen that, the Joint Committee had filed its report on 25.11.2021 before the Hon'ble Tribunal. In page 4, para 4, the Joint Committee made following observation which suitable to mention here as a reply to this show cause notice.
- i. *The units were in operation*
 - It is submitted that, the units were not in operation nor air pollution was caused at the time of inspection on 30.07.2021 and the observation of the JC will reveal the same.
 - ii. *There is no trade effluent generation from the units.*
 - As stated in the Joint Committee report, no trade effluent is released from the site units.

05/11/2021

iii. *There is no possibility to affect the ground water since no chemical is used and also no waste water is generated in the unit.*

- As stated in the Joint Committee report, no ground water resource is harmed and no waste water is generated at the time of process of brick kiln.

iv. *The unit has been established without obtaining consent order of the Board under the Air unit.*

- As stated in earlier para 4 & 5 of the reply, I had no knowledge about obtaining permission from the TNPCB depart and even the officials of the TNPCB had never insisted for obtaining consent order. I further submit that, since it is a very small unit which rarely invested Approx. Rs.1,00,000/- (Approx. Rupees One Lakhs Only) i had no knowledge regarding the permission from the TNPCB.

v. *The unit has not provided Air Pollution Control measures to control the smoke emanating from brick kiln.*

- It is submitted that, on the date of inspection, there was no quarrying or brick burning activity being carried out in the unit. Since it is a small unit, a country brick kiln method is followed for burning bricks and hence the scope of emission of air smoke does not arise Hence the allegation of the joint committee is put to the strict proof of the same.

BSAHTO

ix. During burning time of brick, smoke will be emitted from the brick kiln and it will engulf the surrounding area and it affects the people of the nearby area.

- As stated earlier, the Joint Committee had revealed that, **“during burning time of brick, smoke will be emitted from the brick kiln”**, hence the statement of the Joint Committee prove the fact that, no brick burning activity was carried on or no air pollution had occurred in the unit.

8. I submit that, unfortunately, the EB officials had disconnected my agri-electricity supply on 30.12.2021 on the assumption that the brick kiln unit had power supply for its production. I further submit that, **I had never used the agri-electricity connection for the brick kiln activities and only a small diesel-oil engine is utilised for the power supply** (the EB service reading reveals the said fact as a proof) and moreover I had sent a representation to the office of Chairman TNPCB on 27.04.2023 and till today no action was taken on such representation. Hence, I was made to suffer for the error committed on the part of the officials.

(I submit that, the above fact was not asserted in the reply sent on 11.08.2023 owing to the fact that my EB was not perused then).

9. I submit that, to the shock and surprise I had received the show cause notice demanding me to pay Rs.3,85,000/- (Rupees Three Lakhs Eighty Five Thousand Rupees Only) for the no fault committed by me. I submit that, the Joint Committee have not observed that the unit had done

BBTWTO

environmental degradation or damage. The calculation derived in the show cause notice is factually wrong, illegal and contrary to the earlier statements in the report filed by the officials.

10. I submit that, as portrayed by the officials, it is not a large size commercial brick kiln unit. Moreover, the brick kiln unit was function on the off-season of the agricultural activities or at the time of failure of monsoon.

11. I reiterate that, as stated in the Joint Committee report dated 25.08.2021,

- *This is the tine sector unit with an investment of one or two lakh rupees. This is a country brick kiln.*
- *Restoration of the environmental damage is not required in that area.*
- *The result of analysis indicated that there is no ground water pollution in that area. Hence remedial measure is not required in that area.*

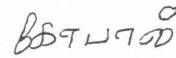
12. I submit that, even as per the report of the Joint Committee, no environmental damage had occurred in the unit or environmental degradation had occurred. In that case, imposing a penalty of Rs.3,85,000/- (Rupees Three Lakhs Eighty Five Thousand Rupees Only) for the unit which was closed on 13.04.2021 is highly erroneous and arbitrary.

13. I submit that, the Environmental Compensation arrived using $PI \times N \times R \times S \times LF$ is wrong and error. I further state that, the unit was closed on 13.04.2021 ie., on the last day of license of Geology and Mining and hence the question of violation does not arise.

BSTWTO

14. I submit that, I had sent a representation to the DEIAA by asserting all the above statements and all these factual aspects had been reiterated well by way of affidavit and without verifying the above facts, issuing a show cause notice for the no-wrong on part on me attracts multiplicity of litigations and **hence I request your goodself not to proceed further with the show cause notice issued to me and humbly request your goodselves to withdraw the show cause notice in** TNPCB/T1/F.023413/SLM/SCN/2023 dated:24.07.2023 and do the needful.

Yours,



[P.Gopal]

TANGEDCO

TAMILNADU GENERATION AND DISTRIBUTION CORPORATION LTD
CONSUMER SERVICES

SUTHANTHIRA THIRUNAL AMUDHA PERUVIZHA
TAMIL NADU



Click here to link Aadhaar

பொது கிணாக்கள் Help வெளியேற

24x7 மின்னகம்
94987 94987

🕒 **முந்தைய வருகை:** Wed, 2 Oct 2024 15:08:00

🕒 **இந்திய வருகை:** Wed, 16 Oct 2024 18:45:04

Welcome govindasamy,



மிக் இணைப்பு விவரம்

Customer	GOPAL	நுகர்ச்சி எண்	04137002865
மண்டலம்	04-Erode	பழைய நுகர்ச்சி எண்	No records found.
கட்டிடம்	422-Mettur	மிக் குறை	3
மிக் குறை	137-PAPAMPADY	மிக் கணம்	5 KW
பயிர்நாயகம்	002-DESAVILAKKU	கட்டண விதம்	LM41
மண்டலம்	865	மீட்டர் எண்	0
குடிமகன்	S/O PALANI GOUDNER SF NO. 75/1B VANICHAMPATTY	கூடுதல் மிக் கட்டண வைப்பு நிதி: (ரூ.)	0
மிக் இணைப்பு நிலை	LIVE	SD Refund/Adj(Rs.)	OTHERS
PAN	Not Linked	மிக் இணைப்பின் மிக் குறை	0
Aadhaar	Owner - Linked	MCD available (Rs.)	0
		MCD Refund (Rs.)	0

கட்டண வரிவிதித்தல்			
குறைவு அளவு	கடைசி அளவு	குறைவு (ரூ.)	ஆதிக்காட்சி
1	Above	0	9999999

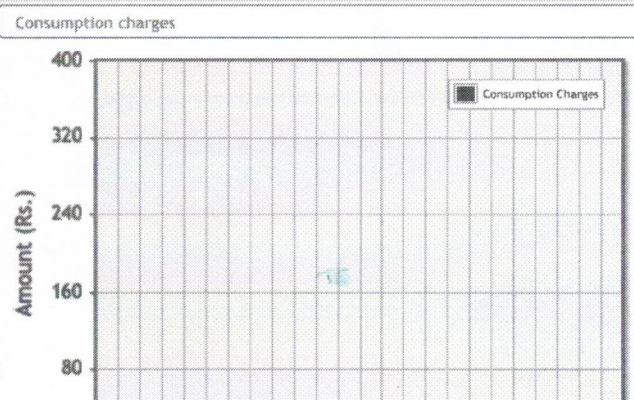
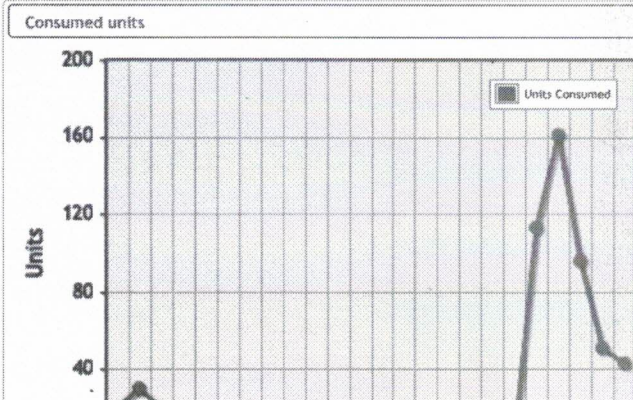
ASD	கூடுதல் மிக் கட்டண வைப்பு நிதி
SD	Security Deposit
BPSC	தாமத கட்டணம்
CC charges	தற்போதைய மிக் கட்டணம்
PMC	முந்தைய மாநக கட்டணம்
MCD	Meter Caution Deposit

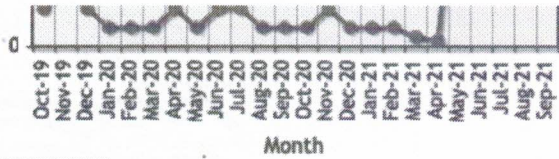
குறைந்தபட்ச கட்டணம்	0	நிலையான கட்டணம்	0	வெலியம் கட்டணம்:	0% of CC
தாமத கட்டணம்	0	ரூ.வரி 0% of (CC+PF penalty+welding chrg+fixed cost)			

துண்டித்த இணைப்பு / மறு இணைப்பு விவரங்கள்

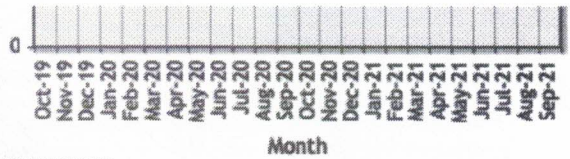
தேதி	அளவு (கி.வா)	அளவு (கே.வி.எ.எச்)	நிலை	விவரம்
30-12-2021		0	DISCONNECTED	
30-12-2023		0	METER REMOVED	
22-01-2024	39425	0	RECONNECTED	RC

Electricity Consumption





Zoom reset



Zoom reset

* select the graph area to zoom

மாநகராந்த மின் கட்டணம் செலுத்திய விவரம்

1 2 3 4

கணக்கீடு எடுத்த தேதி	ஆளவு	கணக்கீடு ஆளவு	மின் கட்டணம் (ரூ.)	இதர கட்டணம் (ரூ.)	மின் கணக்கீடு (ரூ.)	மூலக்கண தொகை (ரூ.)	சரி செய்த தொகை (ரூ.)	மொத்த தொகை (ரூ.)	கடனிட தேதி	செலுத்திய தொகை	இரத்து வன்	செலுத்திய தேதி	நிலை
07/09/21	39242	43	0	0	0	0	0	0	27/09/21				NORMAL
07/08/21	39199	51	0	0	0	0	0	0	27/08/21				NORMAL
07/07/21	39148	96	0	0	0	0	0	0	27/07/21				NORMAL
07/06/21	39052	161	0	0	0	0	0	0	28/06/21				NORMAL
07/05/21	38891	113	0	0	0	0	0	0	27/05/21				NORMAL
08/04/21	38778	3	0	0	0	0	0	0	28/04/21				NORMAL

1 2 3 4

இதர கட்டணம் செலுத்திய விவரம்

1

சீ.ஓ. கட்டுமானம் எண்	சீ.ஓ. கட்டுமானம் தேதி	சுருக்கப்பெயர் தேதி	கணக்கின் விவரம்	கணக்கீடு	கடனிட நாள்	செலுத்திய தேதி	இரத்து வன்	தகவல்/ கட்டுமானம் தொகை	மொத்த தகவல்கள்	தகவல்கள் நிலை
1372024101	22-01-2024		61902-R.C Charges	305	23-01-2024	22-01-2024	PGNSBI17361509	543	1	0
1372024101	22-01-2024		61907-Testing Fees	155	23-01-2024	22-01-2024	PGNSBI17361509	543	1	0
1372024101	22-01-2024		62948-Rounding Off	0.2	23-01-2024	22-01-2024	PGNSBI17361509	543	1	0
1372024101	22-01-2024		46941-Cgst	41.4	23-01-2024	22-01-2024	PGNSBI17361509	543	1	0
1372024101	22-01-2024		46942-Sgst	41.4	23-01-2024	22-01-2024	PGNSBI17361509	543	1	0

1

நிழுவையில் உள்ள கட்டண விவரங்கள்

கணக்கீடு மாநகரம்	கணக்கீடு மொத்தம்	கணக்கின் விவரம்	கணக்கீடு	கடனிட நாள்	விவரம்
-	-	-	0	-	-
Total:0					

மூன்பண விவரம் (ரூ.)0

மின் நுகர்வோரின் வேண்டுகோளுடன் எதிர்கால மின் கட்டணத்தில் சரி செய்யும் தொகை ரூ.0

மொத்த நிழுவை கட்டணம் ரூ.0

காப்புரிமை © 2011.

மேலாளர் சேவைக்கு ஐடி 3+, கம்ப்யூட்டர்கள் 3+, க்ரேசம் 3+ உபயோகிக்கவும் @ 1024 x 768 துல்லியம்



What's New

- * **Calculate Application Charges** [Click Here](#)
- * On site inspection, the Development Charges as applicable will be arrived and excess amount if any, will be adjusted against CC Bills.
- * Adhaar number is mandatory in Online Application Portal for all kind of Applications (Except Temporary Supply and Group Applications) for the following tariffs Domestic/Residential(LA1A),Powerloom(LA3A2),Handloom(LA1A1) and Agriculture(LM41).
- * This portal has been extended to receive the refunded amount through online after the application is cancelled. [Click here to enter the account details for which the amount is to be refunded after the application is cancelled.](#)
- * This portal has been extended to change the existing tariff through online(Tariff Change). [Click here to apply for Tariff change through Online.](#)
- * This portal has been extended for New Service Connection-Agriculture through online. [Click here to apply New Service Connection-Agriculture through Online.](#)
- * A new provision has been extended for Name Transfer from this portal. [Click here to apply Name Transfer through Online.](#)
- * This portal has been launched for applying for New Service Connection, Load Addition, Reduction through online without going to any TANGEDCO Office.

Annexure - IX (20)

Desavilakku vadakku Village Administrative Officer certificate name Gopal Father/Husband
Name : Palaniappa Gounder , Village Desavilakku Vadakku.

The above mentioned person has properties mentioned below and possession of the same is with him and certify to sell the same.

Property Schedule

1. Patta No.2020 : Pattadhar Name : P. Gopal
2. .

Patta No	Survey No	Punjai Or Nanjai	Extent A C	Thervai Rs. p	Share in property	value	A person Who pays tax	Years, Property In possession of the person	How Property Obtained By person
2020	75/1B	-P-	0.35.0	2.00	Full	Approx. 1 Lakhs only	The Above Said peron	Aprox 20 years	As Per Patta
-	-	-	-	-	-	-	-	-	-

3. Previous Encumbrance : a) Government Encumbrance } Don't know
b) Other Encumbrance }

place _____

Date _____

Signature of VAO

Note : if the said survey number is belong to person, the schedule and the details and previous encumbrance is found, the same has to be mentioned.

Village Register

No:2

1434 fasali

Salem District : Omalur Division Desavilakku (North)

Village yearly register

As per land Records
Survey number details

First Crop

name of person
obtained or
Person who
Is in possession

Crop
name

Land Survey No.	Sub Division No.	E X T E N t	therva i	One Pattern Or Dual petter n	6	Crop Harveste d In Which Area Of land	Month Of Which Crop harveste d	9	Crop/ Extent Of harvest	11	Harvest Extent percentag e	Month Of crop Month of harves t	14	Crop/ Extent Of harves t	16	Harvest Extent percentag e
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
75	1B	0.35.00	2.00		P.Gopa I			Beans	0.30.0 0							

Seal and Signature of the VAO

Translated
copy
24



Translated Copy

(26)

Chief Minister's Uzhavar

Pathukappu Thittam

ID No: SLM/FP092/0355

Family Card No: 10G0814947

Family Head : Gopal

House address:

2/59A/2/57B, Kalarpatti

Edaiyappati

Omalur (V)

Photo

of

Beneficiary

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTH ZONE)
AT CHENNAI**

Miscellaneous Application No: 18 of 2024

In

Original Application No.135 of 2021

Gopal,
Byepass Road, Opp SMT Marriage Hall,
Tuthampatti Post, Omalur Taluk,
Salem District, Tamilnadu – 636 606
advshan3373@gmail.com

.....Applicant

Vs

K.Palaniyappan,
And 6 others

....Respondents.

**ADDITIONAL TYPED SET OF PAPERS
OF THE APPLICANT**

**M/s. H.LUCIA PRIYADARSHINI (1836/2016)
A.S.SHANMUGA RAJAN(3373/2018)**

OFF: 125/257, 3rd Floor, Canara Bank Building,
Angappa Naicken St, Broadway, Chennai – 600 001

COUNSEL FOR APPLICANT
advshan3373@gmail.com
Ph: 8825510662.

MA filed by Mr.Gopal in OA No.135 of 2021

Shanmuga Rajan <advshan3373@gmail.com>

Wed, Nov 6, 2024 at 11:33 AM

To: Patrick Sengol Udaiyar <advpatrick@gmail.com>, "collrslm@nic.in" <collrslm@nic.in>, droslm@nic.in, cma@gmail.com, grievance@tnpcb.gov.in, deeslm@tnpcb.gov.in

Cc: dshanmuganathan@outlook.com, sai sathyajith <saisathyajith@gmail.com>

Bcc: registrar-ngtsz@gov.in, judicial-ngtsz@gov.in

Sir/Madam,

The above referred and annexed Additional Typed Set of papers (with translated copies) in Miscellaneous Application No.18 of 2024 is filed by Mr. Gopal ., the 7th Respondent in OA No.135 of 2021 before the Hon'ble NGT Sz.

Kindly acknowledge the copy of the Additional Typed set of papers in the said MA No.18 of 2024 in OA 135 of 2021.

(Please ignore the document sent on 01.11.2024 (additional typed set of papers without translated copy)

[Quoted text hidden]

 **MA 18 of 2024 in OA 135 of 2021 Addl typed set of papers.pdf**
14083K